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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 5761/2019

ASHISH GARG Petitioner

Through: Mr.Sameer Rohatgi, Mr.Manohar

Malik and Mr. Kartikay Singh,

Advocates.

versus

DIRECTORATE OF ENFORCEMENT Respondent

Through: Mr. Counsel (appearance not given).

CORAM:

HON'BLE MR. JUSTICE SUDHIR KUMAR JAIN

ORDER 24.08.2022

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[Through Hybrid Mode]

CRL.M.A. 16621/2022 (EARLY HEARING)

- 1. The present application is filed under Section 151 of Code of Civil Procedure seeking early hearing of the present petition.
- 2. The counsel appearing on behalf of the petitioner seeks early hearing on the basis of judgment delivered by the Hon'ble Supreme Court in case titled as **Vijay Mandal Choudhary & Ors. V Union of India and Ors**. decided on 24.07.2022.
- 3. The present petition was adjourned to 24.03.2023 vide order dated 30.03.2022.
- 4. After considering all facts, the application is allowed and case is preponed for hearing on 05.12.2022.

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5. The date 24.03.2023 as already fixed stands cancelled.





6. List on 05.12.2022.

SUDHIR KUMAR JAIN, J

AUGUST 24, 2022/ik